

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 4

IA 3457/2022 in C.P. (IB)/596/(MB)/2017

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **21.11.2022**

NAME OF THE PARTIES: - **Bank of India VS Hindustan Dorr-Oliver Ltd**
Appearance (via video-conference):

For the Applicant : Ms. Geeta Toraskar, Advocate
Section 7 of the IBC, 2016 & Rule 11 of NCLT Rules, 2016

ORDER

IA 3457/2022

This is an Application filed by the Applicant, Liquidator of the Corporate Debtor under Rule 11 of NCLT Rules, 2016, for placing on record 17th Progress Report of the Corporate Debtor which is under Liquidation for the period of 01.07.2022 to 30.09.2022. The said Progress Report of the Corporate Debtor is taken on record. Counsel for the Liquidator further brought to our attention that the Liquidator is in the process of filing the closure report within a period of one week to finally dissolve the Company. Let the same be done within a period of one week. With the aforesaid observation, the Interlocutory Application bearing IA No. 3457 of 2022, is disposed of as allowed thereby taking on record 17th Progress Report.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)